

FIR No. : 311/2020  
PS: Krishna Nagar  
U/s: 186/353/332 IPC  
State Vs. Anuj @ Sahzada

23.06.2020

Fresh application for release of vehicle bearing No. DL5SCG6382 (Scooty) on superdari, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 24.06.2020.



(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 23.06.2020

FIR No. : 311/2020  
PS: Krishna Nagar  
U/s: 186/353/332 IPC  
State Vs. Anuj @ Sahzada

23.06.2020

Fresh application for release of jamatalashi articles (Apple iPhone-7),  
received by way of email.

Present : Ld. APP for the State is stated to be present through Video  
Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 24.06.2020.



(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 23.06.2020

FIR No. : 0125/2020  
PS: Krishna Nagar  
U/s: 379/411 IPC

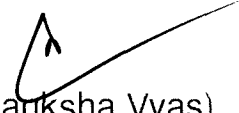
23.06.2020

Fresh application for release of mobile phone Vivo Y.12 on superdari,  
received by way of email.

Present : Ld. APP for the State is stated to be present through Video  
Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 24.06.2020.

  
(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 23.06.2020

FIR No. : 0309/20  
PS: Krishna Nagar  
U/s: 33/58 D.Ex. Act  
State Vs. Danish @ Salman


23.06.2020

Fresh application for bail u/s 437 Cr.P.C on behalf of accused Danish @ Salman received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 24.06.2020.

  
(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 23.06.2020

FIR No. : 204/2020  
PS: PIA  
U/s: 379/411 IPC  
State Vs. Nizam

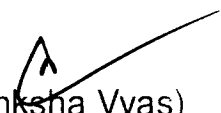
23.06.2020

Fresh application for bail u/s 437 Cr.P.C on behalf of accused Nizam received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 24.06.2020.

  
(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 23.06.2020

FIR No. : 0316/20  
PS:Krishna Nagar  
State Vs. Om Prakash  
U/s: 380/457/411/34 IPC

23.06.2020

Present : Ld. APP for the State is present through Video Conferencing.  
None for applicant in person.

The present application for release of vehicle bearing No. **DL-1ER-0112 (e-rikshaw)** on Superdari has been filed by the applicant.

Reply has been filed under the signature of **IO SI Ravi Kumar** wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

**“Vehicles”**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.

(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 23.06.2020

FIR No. : 0316/20  
PS:Krishna Nagar  
State Vs. Om Prakash  
U/s: 380/457/411/34 IPC

23.06.2020

Present : Ld. APP for the State is present through Video Conferencing.  
Ld. Counsel for accused is present through Video Conferencing  
An application for grant of bail u/s 437 Cr.P.C is moved on behalf of  
the accused Om Prakash.

Bail application perused. Reply filed by IO also perused.

Counsel for the accused submits that accused is in JC since 17.06.2020. He has further submitted that accused has been falsely implicated in the present case. He is not a previous convict. Accused is ready to furnish reliable surety.

Reply filed by the IO perused.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 17.06.2020. Case property in the present case has already been recovered. The reply of IO does not reflect involvement of accused in similar or any other offences. As per reply of IO, accused is no more required for custodial interrogation. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Trial is likely to take time. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 20,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.

(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 23.06.2020

eFIR No. : 032296/18  
PS:Krishna Nagar  
State Vs. Mohd. Hasim & Ors.  
U/s: 379/411/341 IPC

23.06.2020

Present : Ld. APP for the State is present through Video Conferencing.  
None for applicant in person.

The present application for release of vehicle bearing No. **DL 3S BX 4591 (Scooty)** on Superdari has been filed by the applicant.

Reply has been filed under the signature of **HC Satish Chand** wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014* as follows:

**"Vehicles"**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:

1. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
2. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
3. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.

(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 23.06.2020



FIR No. : 6/15  
PS:Krishna Nagar  
State Vs.Samrat  
U/s:379/411/482/34 IPC

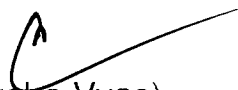
22.06.2020

Fresh application for surrender of accused received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.


Put up for consideration 23.06.2020.

  
(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 22.06.2020

23/6/20

Present: Ld. APP available through VC  
None for applicant in person.

File traced out by Ahlmad. Appl. for  
surrender be listed with file for consideration  
on 24/6/20.

  
MM-5  
23/6/20

FIR No. : 1/15  
PS: Krishna Nagar  
State Vs. Mahavir Singh

20.06.2020

Present : Ld. APP for the State is stated to be available for hearing through VC.

None for accused.

Put up with file on 22.06.2020.

~~A file has not been traced out as yet by~~

(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 20.06.2020

22/6/20

Present : Ld. APP for state  
None for accused in person.  
Ahlmed stated that file has not been  
traced out. Ahlmed to trace out the  
file before noon.

Rebit on 30/6/20.

(A  
MM-5 (East)  
22/6/20

29/6/20

Pr: Ld. APP is available through VC  
Ct. for applicant in person.  
Ahlmed has traced out the file today.  
Rebit for consideration on 26/6/20. Earlier dt.  
final stands cancelled.

(A  
MM-5  
29/6/20